

ITEM NO.804

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2795-2797/2017

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC.

Appellant(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC.

Respondent(s)

(IA No.67802/2017-impleading party and IA No.76221/2017-impleading party and IA No.76222/2017-APPROPRIATE ORDERS/DIRECTIONS and IA No.83219/2017-impleading party and IA No.86575/2017-impleading party and IA No.86581/2017-PERMISSION TO FILE APPLICATION FOR DIRECTION and IA No.87277/2017-impleading party and IA No.88782/2017-impleading party and IA No.88786/2017-APPROPRIATE ORDERS/DIRECTIONS)

Date : 09-05-2018 These applications (IA.Nos. 33-35 of 2016) appeals were mentioned today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

Counsel for the
parties

Ms. Surabhi Sanchita, Adv. (Mentioned by)
Mr. Mohit Kumar Gupta, Adv.
Ms. Manju Jetley, AOR

UPON being mentioned by counsel the Court made the following
O R D E R

I.A.Nos. 33-35 of 2016 (Disposed of)

These were the applications for impleadment, which were disposed of by this Court in a batch of appeals vide Judgment dated 14.09.2017. The Registry was also directed not to entertain any petition/application, either impleadment or reopening or review in respect of the selection of Sub-Inspectors for the year 2004 without express permission from this Court.

Today, the applicants have sought permission to file Review Petition in the matter. The same is already barred by our Judgment dated 14.09.2017 and hence, the prayer is rejected.

However, it is directed that the order of dismissal shall not stand in the way of the applicants filing an appropriate representation before the competent authority, for which we grant the liberty.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR